



NATIONAL COMPANY LAW TRIBUNAL

Case Status Report

(March, 2025)

CSR data is collated from the Benches of NCLT and is subject to verification being done by NCLT Officials and IBBI. Therefore, the data is subject to revision in the future.

Collected & Prepared by:- Sh. Jatin Bajaj, Office Assistant

Sd/-

(Megha Sharma)
Deputy Registrar

Sd/-

(Kamal Sultanpuri)
Joint Registrar

Sd/-

(Utkarsh Yadav)
Registrar, NCLT

NATIONAL COMPANY LAW TRIBUNAL

No. Cases received from CLB, received from transfer from High Court, freshly filed, Cases Disposed of and Pending Cases.

S. No.	Point	Information							
		No. of Cases received from CLB:							
(i)	No. of cases received from CLB, received on transfer from High Courts and freshly filed	M&A		IBC		Companies Act *		Total	
		0		0		5,345		5,345	
		Received on transfer from High Courts upto 31.03.2025:							
		M&A		IBC		Companies Act *		Total	
		1,526		3,385		36		4,947	
		Fresh Filed upto 31.03.2025:							
		M&A		IBC		Companies Act *		Total	
		17,663		48,089		36,374		1,02,126	
		Total							
		M&A		IBC		Companies Act *		Total	
19,189		51,474		41,755		1,12,418			
(ii)	No. of Cases disposed of by NCLT since 01.06.2016	M&A		IBC***		Companies Act *		Total	
		In March, 2025	Upto 31.03.2025	In March, 2025	Upto 31.03.2025	In March, 2025	Upto 31.03.2025	In March, 2025	Upto 31.03.2025
		170	18,101	326	44,486	113	34,870	609	97,457
(iii)	Pendency as on date	As on 31.03.2025:							
		M&A		IBC		Companies Act *		Total	
		1,088		6,988		6,885		14,961	
(iv)	Details of IA's, MA's & CA's**	As on 31.03.2025:							
		Pending (01.03.2025)		Freshly Filed in March, 2025		Disposed during March, 2025		Pending as on 31.03.2025	
		IBC	Companies Act	IBC	Companies Act	IBC	Companies Act	IBC	Companies Act
		23,545	7,003	2,241	272	2,174	215	23,612	7,060

* This means all Company Petitions other than Merger & Amalgamation Petitions

** S. No. 4 contains severral IA's (Resolution Plans, Liquidation, 12 A etc)

*** Disposal number here indicate IBC Cases filed for admission in which admission order issued.

NATIONAL COMPANY LAW TRIBUNAL**Disposed of IBC Cases Highlights (March, 2025)**

S. No.	Particulars	Cases
1	Disposed before Admission	240
2	Settlement After Admission before CoC is formed	1
3	Admission Approval	74
4	Withdrawal U/s 12A	8
5	Resolution Plan Approval	39
6	Liquidation Ordered	7
7	Cases Dissolved Under Liquidation	10

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Section of IBC	Details of Cases Resolved before admission (upto 31.03.2025)	
	Total No. of Companies/ Cases	Amount Involved
Section 7	7,846	Rs. 5,76,494.96 Cr.
Section 9 (including Transfer from High Court)	22,477	Rs. 4,68,432.28 Cr.
Section 10	422	Rs. 3,48,975.10 Cr.
Total	30,745	Rs. 13,93,902.35 Cr.

* For details of cases pending for admission and amount involved IBBI report may be referred to.

NATIONAL COMPANY LAW TRIBUNAL**IBC Performance**

S. No.	Particular	Upto the month in Current Financial Year April, 2024-March, 2025	Upto the month in Previous Financial Year April, 2023-March, 2024
1	No. of Admissions	1,346	1,318
	Breakup U/s 7,9,10, 54 (C)	672	936
	Breakup U/s 94 & 95	673	382
2	No. of Resolution Plans	284	275
	Breakup U/s 7,9,10, 54 (C)	267	268
	Breakup U/s 94 & 95	17	7
3	Amount Resolved (in Cr.)	₹ 67,176	₹ 47,206
	Breakup U/s 7,9,10, 54 (C)	₹ 67,081	₹ 47,169
	Breakup U/s 94 & 95	₹ 95	₹ 37

Note:- The maximum strength members of NCLT from 01st April, 2024 to 28th February, 2025 was 38 members. New Members 20 in numbers joined on 28th Feb, 2025.

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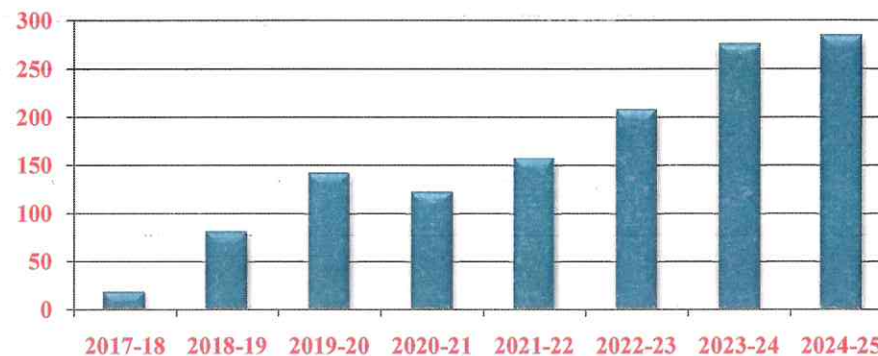
IBC Performance- Number of Resolutions Plans

S. No.	Year	No. of Plans Approved in NCLT	Approved Amount in Plans (in Cr.)
1	2017-18	19	₹ 3,225
2	2018-19	81	₹ 1,19,993
3	2019-20	142	₹ 59,993
4	2020-21	122	₹ 32,533
5	2021-22	157	₹ 51,041
6	2022-23	208	₹ 61,932
7	2023-24	275	₹ 47,206
8	2024-25	284	₹ 67,176
Total		1,288	₹ 4,43,099

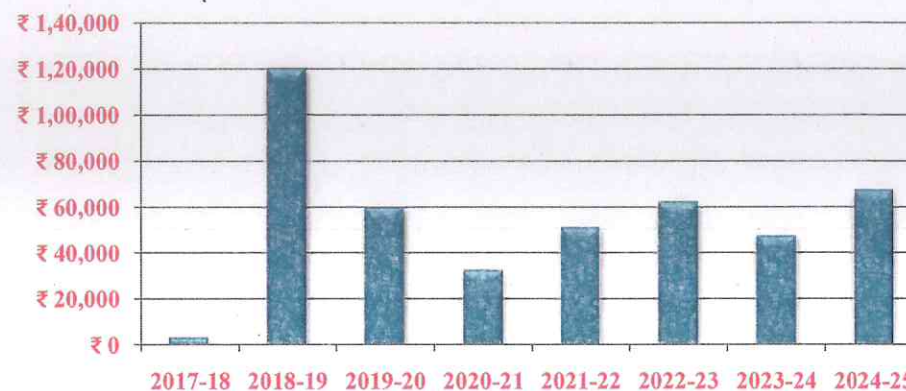
* As the data collected are based on inputs from NCLT Benches with limited resources available.

The data is subject to correction if any discrepancy is noted.

No. of Plans Approved in NCLT Benches



Approved Amount in Plans (in Cr.)



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Other Information under IBC (as on 31.03.2025)*

S. No.	Particulars	Upto March, 2025 in Current FY 2024-2025
1	Total number of CIRP Cases where Resolution Plan application filed by RP -" <u>within 180 Days</u> "	45
2	Total number of such CIRP cases resolved " <u>within 330 days</u> " out of cases filed by RP " <u>within 180 days</u> "	19
3	Total number of such CIRP cases resolved " <u>after 330 days</u> " out of cases filed by RP " <u>within 180 days</u> "	11

4	Total number of CIRP Cases where Resolution Plan application filed by RP " <u>Beyond 180 Days</u> "	512
5	Total number of such CIRP Cases resolved " <u>within 330 days</u> " out of cases filed by RP " <u>beyond 180 Days</u> "	22
6	Total number of such CIRP cases resolved " <u>after 330 days</u> " out of cases filed by RP " <u>beyond 180 days</u> "	208
7	Number of Insolvency Cases out of Sl. No. 4 above pending for resolution	306

Note:- Subject to further reconciliation

NATIONAL COMPANY LAW TRIBUNAL

Details of Member in NCLT (As on 31.03.2025)

S. No.	Hon'ble Members	Sanctioned	In Position	Vacant Posts (as on 31.03.2025)
1	President	1	1	0
2	Judicial Member	31	29	2
3	Technical Member	31	30	1
	Total	63	60	3

NPAs of Banks recovered through various channels (RBI)

(Amount in ₹ crore)

Recovery Channel	2021-22				2022-23				2023-24 (P)			
	No. of cases referred	Amount involved	Amount Recovered	% Recovery	No. of cases referred	Amount involved	Amount Recovered	% Recovery	No. of cases referred	Amount involved	Amount Recovered	% Recovery
Lok Adalats	85,06,741	1,19,006	2,778	2.3	1,37,72,958	1,88,135	3,774	2.0	1,26,84,815	1,89,694	3,322	1.8
DRTs	30,651	68,956	12,035	17.5	56,198	4,02,753	39,785	9.9	31,414	1,06,887	16,202	15.2
SARFAESI Act	2,49,645	1,21,718	27,349	22.5	1,87,340	1,11,359	30,957	27.8	2,31,407	1,23,363	30,460	24.7
IBC	891*	1,97,959	47,409	23.9	1,262*	1,38,715	54,161	39.0	1,004*	1,63,943	46,340	28.3

*Total of Cases admitted by NCLTs under IBC

Table IV.12: NPAs of SCBs Recovered through Various Channels

(Amount in ₹ crore)

Recovery Channel	2022-23				2023-24 (P)			
	No. of cases referred	Amount involved	Amount recovered*	Col. (4) as per cent of Col. (3)	No. of cases referred	Amount involved	Amount recovered*	Col. (8) as per cent of Col. (7)
1	2	3	4	5	6	7	8	9
Lok Adalats	1,37,72,958	1,88,135	3,774	2.0	1,26,84,815	1,89,694	3,322	1.8
DRTs	56,198	4,02,753	39,785	9.9	31,414	1,06,887	16,202	15.2
SARFAESI Act	1,87,340	1,11,359	30,957	27.8	2,31,407	1,23,363	30,460	24.7
IBC @	1,262	1,38,715	54,161	39.0	1,004	1,63,943	46,340	28.3
Total	1,40,17,758	8,40,962	1,28,676	15.3	1,29,48,640	5,83,887	96,325	16.5

Notes: 1. P: Provisional.

2. *: Refers to the amount recovered during the given year, which could be with reference to the cases referred during the given year as well as during the earlier years.

3. DRTs: Debt Recovery Tribunals.

4. @: Cases admitted by National Company Law Tribunals (NCLTs).

Source: Off-site returns, RBI and Insolvency and Bankruptcy Board of India (IBBI).

Table IV.12: NPAs of SCBs Recovered through Various Channels

(Amount in ₹ crore)

Recovery Channel	2021-22				2022-23 (P)			
	No. of cases referred	Amount involved	Amount recovered*	Col. (4) as per cent of Col. (3)	No. of cases referred	Amount involved	Amount recovered*	Col. (8) as per cent of Col. (7)
1	2	3	4	5	6	7	8	9
Lok Adalats	85,06,741	1,19,006	2,778	2.3	1,42,49,462	1,88,527	3,831	2.0
DRTs	30,651	68,956	12,035	17.5	58,073	4,02,636	36,924	9.2
SARFAESI Act	2,49,645	1,21,718	27,349	22.5	1,85,397	1,11,805	30,864	27.6
IBC @#	891	1,97,959	47,409	23.9	1,261	1,33,930	53,968	40.3
Total	87,87,928	5,07,639	89,571	17.6	1,44,94,193	8,36,898	1,25,587	15.0

Notes: 1. P: Provisional.

2. *: Refers to the amount recovered during the given year, which could be with reference to the cases referred during the given year as well as during the earlier years.

3. @: Data in columns 2 and 6 are the cases admitted by National Company Law Tribunals (NCLTs) under IBC.

4. #: Data in columns 3 to 5 and 7 to 9 pertain to financial creditors. It covers 147 and 184 resolution plans approved during 2021-22 and 2022-23, respectively.

Source: Off-site returns, RBI and Insolvency and Bankruptcy Board of India (IBBI).

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**Amount regarding NCLT Fees received (Online/ Offline Mode)
from May, 2018 to March, 2025**

S. no.	Financial Year	Fees Received
1	May, 2018 to March, 2019	4,18,35,071
2	April, 2019 to March, 2020	12,39,44,823
3	April, 2020 to March, 2021	5,90,95,221
4	April, 2021 to March, 2022	8,46,79,855
5	April, 2022 to March, 2023	9,47,03,839
6	April, 2023 to March, 2024	9,59,01,376
7	April, 2024 to March, 2025	9,28,62,234